IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

THURSDAY, THE TWENTY FIRST DAY OF AUGUST TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH AND THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT APPEAL NO: 1130 OF 2024

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 27/06/2024 in the W P No 30661 of 2021. on the file of the High Court.

Between:

M Papa Rao, S/o: Sri Veerabhadraiah, Aged 49 years, occ. District Coordinator, Mamillagudem, Khammam Town and District.

...APPELLANT/RESPONDENT NO.5

AND

1. A Murali Krishna, S/o: Satyanarayana, Aged about 52, occ. District Coordinator, TS Open School 0/o District Educational Officer Khammam.

...RES/WRIT PETITIONER

2. The State of Telangana, rep by Principal Secretary, School Education Department, Secratariat, Hyderabad.
3. The Director of School Education, The state of Telangana, Hyderabad.
4. The Director of Telangana, Open School society Hyderabad.
5. The District Educational Officer, DOSs Office, Khammam.

...RESPONDENTS

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the orders in WP No. 30661 of 2021 dated 27.06.2024, pending disposal of the main writ appeal in the interest of justice.

IA NO: 2 OF 2025

Between:

K. Mangapati Rao, S/o: Hanumantha Rao, age: 44 years, Occ: School Assistant (Maths) Government High School, Banigandlapadu, Yerrapalem Mandal, Madhira, Khammam District.

...PETITIONER/PROPOSED RESPONENT

AND

1. M Papa Rao, S/o Sri Veerabhadraiah, Aged 49 years, occ. District Coordinator, Mamillagudem, Khammam Town and District.

...RESPONDENT/PETITIONER

2. A Murali Krishna, S/o Satyanarayana, Aged about 52, occ. District Coordinator, TS Open School 0/o District Educational Officer Khammam.
3. The State of Telangana, rep by Principal Secretary, School Education Department, Secratariat, Hyderabad.
4. The Director of School Education, The state of Telangana, Hyderabad.
5. The Director of Telangana, Open School society Hyderabad.
6. The District Educational Officer, DOSs Office, Khammam.

...RESPONDENTS/RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim orders dated 06.03.2025 passed in W.A.No.1130 of 2024 of this Hon'ble Court.

Counsel for the Appellant: SRI P. RAMA SHARANA SHARMA

Counsel for the Respondent No.1: SRI D. BALA KISHAN RAO

Counsel for the Proposed Respondent Nos.2 to 4: GP FOR SCHOOL EDUCATION

Counsel for the Proposed Respondent: SRI M. VASYDEVA RAO

The Court Delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

Writ Appeal No.1130 of 2024

Judgment:

The instant Writ Appeal is preferred by respondent No.5 in W.P.No.30661 of 2021 being aggrieved by the order dated 27.06.2024, passed therein by the learned writ Court.

2. However, Ms. P.Sumita, learned counsel representing Mr. P.Rama Sharana Sharma, learned counsel for the appellant, seeks permission of the Court to withdraw the instant Writ Appeal as it has become infructuous.

3. Permission is granted.

4. The instant Writ Appeal is, accordingly, dismissed as withdrawn. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/-MOHD.ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Sri P. Rama Sharana Sharma, Advocate [OPUC]
2. One CC to Sri D. Bala Kishan Rao, Advocate [OPUC]
3. Two CC to The GP for School Education, High Court for the State of Telangana, at Hyderabad[OUT]
4. One CC to Sri M. Vasudeva Rao, Advocate[OPUC]
5. Two CD Copies

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LS

HIGH COURT

DATED:21/08/2025

JUDGMENT

WA.No.1130 of 2024



DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS

(8) PA 8/10/25